

STATE Vs. Not known
FIR NO: 428/2020
PS: PIA

17.10.2020.

Fresh application for release of mobile phone Samsung-M20 on superdari, received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 20.10.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.10.2020

State Vs. Shahdatt Ansari
FIR No: 340/2020
PS: Krishna Nagar
U/s: 457/380/411/34 IPC

17.10.2020.

Present:- Ld. APP for the State.
LAC Ms. Sunita Singh for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shahdatt Ansari, duly forwarded by the Jail Superintendent.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 24.09.2020. Ld. CI. has further submitted that the accused has been falsely implicated in the present case. Ld. CI has also submitted that the accused is a poor person and is the only bread earner of his family.

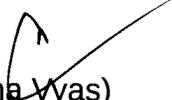
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused was apprehended on the spot by the complainant himself.

Heard both the parties.

In the present case, the accused is in J/C since 02.07.2020. As per the reply of IO, the other three co-accused persons have already been granted bail and charge sheet has also been filed. Trial is likely to take time. Reply of IO also does not reflect any previous involvement of accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount to the satisfaction of Jail Superintendent concerned** and subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. Counsel for accused. Copy of order be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.10.2020

12

गौरी कान्त
आकण्क्षा व्यास
महानगर न्यायालय (ए-05)
महानगर न्यायालय (ए-05)
महानगर न्यायालय
महानगर न्यायालय
महानगर न्यायालय
महानगर न्यायालय
महानगर न्यायालय
महानगर न्यायालय

State Vs. Gorav @ Lefti
FIR No.:0355/2020
PS:Krishna Nagar
U/s:302 & 34 IPC

13.10.2020.

Fresh application on behalf of accused/applicant for supply of copy of chargesheet, statement and other documents, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for the applicant through V.C.

Put up with file on 17.10.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 13.10.2020

Present: Ld APP for the State
Sh. Dipanshu Singh CI for applicant -
As requested. Referred on 26/10/20

MM-05
17/10/20

STATE Vs. Gili
FIR NO: 148/2019
PS: Shakarpur
U/s: 420/34 IPC

17.10.2020.

Present: Ld. APP for the State.

None for applicant/accused.

It is noted that none appeared for accused/applicant on the LDOH as well. Hence, the present application is dismissed for non-prosecution.

Copy of this order be sent to the Ld. CI for applicant through email. Order be also uploaded on the website of Delhi District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.10.2020

16.10.2020.

Fresh application on behalf of applicant for disposal of challan received by way of email

Present: Ld. APP for the State.

None for applicant.

Relist for consideration on 17.10.2020 before conc. court as it does not pertain to the jurisdiction of this court.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 16.10.2020

Present: Ld APP for the State

None for applicant.
Shri mad has informed the original that the ^{concerned court} ~~application~~ could not be pump before as ~~circumstances~~ not mentioned in the application.
Moreover, none has appeared ^{MM-5} _{17/10/20} for applicant and Shri mad could not be contacted to the court ~~on the~~ on the mobile no. given in the application hence the given application is dismissed.

MM (East)
17/10/20

STATE Vs. Not known
FIR NO: 275/2020
PS: PIA
U/S: 279/337 IPC

17.10.2020.

Fresh application for release of vehicle No. UP-13BT-1717 on superdari, received by way of email.

Present: Ld. APP for the State.

None for applicant.

Application perused. It is noted that order for release of the above said vehicle has already been passed by this court on 13.10.2020. Hence, the present application is dismissed being infructuous.

Copy of the order be sent to Ld. CI for applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.10.2020

State Vs. Gaurav
FIR No: 250/2020
PS: PIA
U/s: 392/34 IPC

17.10.2020.

Present: Ld. APP for the State.

LAC Ms. Sunita Singh for accused.

This is a bail application moved on behalf of accused Gaurav, duly forwarded by the Jail Superintendent.

Bail application perused. Reply of IO also perused.

LAC for the accused submitted that accused is in J/C since 15.09.2020. Ld. CI has further submitted that accused has been falsely implicated in the present case and he has no previous involvement in any case. Ld. LAC has also submitted that the accused is the sole bread earner of his family and his family is facing immense difficulty and financial crisis due to Covid-19.

Ld. APP for the State has vehemently opposed the bail application of the accused stating that the allegations are very serious in nature and investigation is ongoing.

Heard both the parties.

I have given careful consideration to the submissions of Ld. APP for the State and the Ld. LAC for the accused. Allegations of the present case are serious in nature in as much as it is alleged by the complainant that the present accused alongwith his associates had caught of hold him from behind on the date and time of the incident and strangled him and looted his mobile phone. Further, the present accused was apprehended on the spot with the help of the passersby, but the associates of the present accused escaped. Thus the co-accused persons are at large and recovery has also not been effected, as per the reply of IO. Investigation is also not completed. Therefore, I am not inclined to grant bail to the present accused. Hence, the present bail application is dismissed.

Accordingly, bail application disposed off. Copy of this order be given dasti to Ld. LAC for accused. Copy of order be also sent to the Jail Superintendent concerned for information to accused. Order be also uploaded on the website of District Courts.

(Aakaruksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.10.2020

State Vs. Mohd. Aslam
eFIR No: 22538/2020
PS: Shakarpur
U/s: 379 IPC

17.10.2020

Present: Ld. APP for the State.

None for applicant.

Application perused. Let copy of eFIR be supplied to the applicant/accused/Ld. Cl., if the present applicant is accused in the present FIR.

Application accordingly, stands disposed off.

Copy of this order be sent to the Ld. Cl./applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 17.10.2020